

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.79241 of 2018

(Arising out of Order-in-Appeal No.51/GHY/CE(A)/GHY/2018 dated 10.09.2018 passed by Commissioner(Appeals), CGST, Central Excise & Customs, Guwahati.)

M/s. Mazumdar Construction

(Proprietor: Shri Amal Mazumdar, New Colony, Bongaigaon, Assam-783380.)

...Appellant

VERSUS

Commissioner of CGST & CX, Guwahati Commissionerate

(GST Bhawan, 1st & 2nd Floor, Kedar Road, Machhkowa, Guwahati-781001.)

.....Respondent

APPEARANCE

None, for the Appellant (s)

Shri S. S. Chattopadhyay, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO 75088/2022

DATE OF HEARING : 14 February 2022

DATE OF DECISION : 14 February 2022

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

T.K.